GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1828
ANSWERED ON:07.03.2013
REHABILITATION OF DISPLACED FAMILIES
Alagiri Shri S. ;Laguri Shri Yashbant Narayan Singh;Patle Kamla Devi

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has proposed any policy/provision to such people whose families are displaced due to land acquisition for establishment of industries and other purposes;
- (b) if so, the details thereof; and
- (c) the other measures taken by the Government for rehabilitation and resettlement of displaced people?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA)

(a) to (c): Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. Acquisition of land for various projects is done by the concerned State Governments/UT Administrations. To address various issues related to land acquisition and rehabilitation & resettlement, this Department has formulated a revised National Rehabilitation & Resettlement Policy (NRRP), 2007, which has been published in the Gazette of India on 31st October, 2007 and has been circulated to all the Government of India /Ministries/Departments and the various States/UTs for its implementation. The Policy provides for comprehensive rehabilitation & resettlement benefits to the affected families.